

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21557 of 2018

[Arising out of Order-in-Appeal No. MLR-EXCUS-000-APP-085-16-17
dated 19/01/2017 passed by Commissioner of Central Excise , MYSORE
(APPEALS)]

Umesh Gaonkar

At & PO Hiregutti, Taluka Kumata
UTTARA KANNADA - 581333
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Excise &
Central Tax, Mangalore
Commissionerate**

7th Floor, Trade Center, Bunts Hostel Road
Mangalore - 575003
Karnataka

Respondent(s)

WITH

Service Tax Appeal No. 21558 of 2018

[Arising out of Order-in-Appeal No. MLR-EXCUS-000-APP-058-17-18
dated 30/05/2017 passed by Commissioner of Central Excise , MYSORE
(APPEALS)]

Umesh Gaonkar

At & PO Hiregutti Taluka Kumata
UTTARA KANNADA - 581333
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Excise &
Central Tax, Mangalore
Commissionerate**

7th Floor, Trade Center, Bunts Hostel Road
Mangalore - 575003
Karnataka

Respondent(s)

Appearance:

Shri Pradyumna G.H., Advocate for the Appellant
Smt. D.S. Sangeetha, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20471-20472 / 2020

Date of Hearing: 19/08/2020

Date of Decision: 19/08/2020

AS PER BENCH

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificates have also been issued by the Designated Committee, which have also been produced on record. In view of the discharge certificates, the present appeals are dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **19/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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